

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 11/RP/2024 in 23/GT/2017**

Subject : Review Petition under section 94 (1) of the Electricity Act, 2003 read with Regulation 17 of The CERC (Conduct of Business) Regulations, 1999.

Date of Hearing: **23.10.2024**

Petitioner : BRBCL

Respondents : East Central Railways & 3 ors.

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL  
Ms. Puja Priyadarshini, Advocate, ECR

**Record of Proceedings**

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Respondent, ECR, requested time to file their reply in the matter. This was not objected to by the learned counsel for the Review Petitioner.
3. The Commission, after hearing the parties, adjourned the hearing of the Petition. The Respondent ECR is permitted to file its reply by **3.12.2024** after serving a copy to the Review Petitioner, who may file its rejoinder, if any, by **17.12.2024**.
4. The Review Petition will be listed for hearing on **24.12.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

